

TO BE PUBLISHED IN PART-II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 31.8. 1999

NOTIFICATION
(INCOME TAX)

S.O. No. In exercise of the powers conferred by the sub-clause (iv) of clause(23C) of section 10 of the Income-tax Act,1961(43 of 1961), the Central Government hereby notifies the "National Foundation for Teacher's Welfare(NFTW), Ministry of Human Resources Development" for the purpose of the said sub-clause for the assessment years 1993-94 to 1995-96 subject to the following conditions, namely:-

- (i) the assessee will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;
- (ii) the assessee will not invest or deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above other wise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.
- (iv) The assessee will regularly file its return of income before the Income-tax authority in accordance with the provisions of the Income-tax Act, 1961.

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भारत के एवं प्रधानमंत्री के भाषण-III, छठे ३ अप्रैल १९५१ में प्रकाशित

मारत बद्धार
वित्त मंत्रालय
राजस्व प्रभाव
केंद्रीय प्रत्यक्ष कर बोझ

એક વિસ્તી, પ્રાચી અને કાળી

五言律詩

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